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Title: Regarding passing of the Indian Boilers (Amendment) Bill, 2007 and the Aircraft (Amendment) Bill, 2007 on 27.11.2007 by the Rajya Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Boilers (Amendment) Bill, 2007 which has been passed by the Rajya Sabha at its sitting held on the 27th November, 2007."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 27th November, 2007 agreed without any amendment to the Aircraft (Amendment) Bill, 2007 which was passed by the Lok Sabha at its sitting held on the 10th September, 2007."

2. Sir, I lay on the Table the Indian Boilers (Amendment) Bill, 2007, as passed by Rajya Sabha on the 27th November, 2007."

12.02 hrs.

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